

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :

(a) Urea is the only fertiliser under price, distribution and movement control. For Rabi 98-99, State-wise demand for urea was assessed and arrangements made for its supply as per the requirement of States both from the indigenous sources and imports. As all other fertilisers have been decontrolled, their availability is regulated by the market forces of demand and supply operating within the parameters of Concession Scheme of the Department of Agriculture & Cooperation.

(b) and (c) One case of blackmarketing of fertilizers in Rajasthan and 13 cases of sales of substandard fertiliser mixtures in Kerala have been reported by the State Governments during the current season. The State Governments have stepped up the vigil at their end and are taking action under Essential Commodities Act, 1955 against those indulging in such practices as hoarding, blackmarketing etc. of fertilizers.

[English]

Threat to Christian Missionaries

52. SHRI P.C. THOMAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether any kind of threat has been issued by some organisations at Nasik to leave Christian Missionaries from Maharashtra within a stipulated time;

(b) if so, the details thereof;

(c) the action taken against those organisations;

(d) whether some organisations have claimed that one or two Districts in Maharashtra will be made 'Christians free' districts soon; and

(e) if so, the action taken by the Government to check any eventuality in future?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) According to available information, Dharam Raksha Samiti, in a convention held in Peth, District Nasik, on 5th January 1999, passed a resolution that the alien religions should wind up their activities and close their offices in Peth Taluka by 31st March, 1999, failing which the alien religious institutions would be responsible for any clashes that may take place after that date. The tribals converted to Christianity were also asked to return to their original religion. A case has been registered at PS Peth in this connection.

Dual Citizenship

53. SHRI S.S. OWAISI :

DR. ULHAS VASUDEO PATIL :

SHRI SURESH WARPUDKAR :

SHRI PRASAD BABURAO TANPURE :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have decided to grant dual citizenship to the NRIs;

(b) if so, the details thereof;

(c) whether this was a long pending demand of NRIs for investment in India;

(d) the details of other facilities to be available to NRIs under this dual citizenship;

(e) the extent to which this decision is likely to increase the investment by NRIs in India;

(f) whether the Committee constituted for this purpose have submitted its report; and

(g) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) No decision in regard to grant of dual citizenship has been taken as yet.

(f) and (g) The committee is yet to be constituted. A proposal in this regard is under consideration.

Cases Involved in Demolition of Babri Masjid

54. DR. SUBRAMANIAN SWAMY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have registered cases against the persons in the demolition of the Babri Masjid that occurred on December 6, 1992;

(b) if so, the number of persons chargesheeted thereafter;

(c) whether a Commission of Inquiry is also investigating the matter;

(d) if so, the details thereof; and

(e) the time by which the report from the said Commission is likely to be received?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Central Bureau of Investigation has chargesheeted 49 persons in connection with this matter.

(c) to (e) A Commission of Inquiry consisting of Justice Shri Manmohan Singh Liberhan was

appointed under the Commissions of Inquiry Act, 1952 (60 of 1952) vide the Ministry of Home Affairs' Notification dated the 16th December, 1992 to make an inquiry with respect to the following matters:-

- (a) the sequence of events leading to, and all the facts and circumstances relating to, the occurrences in the Ram Janma Bhoomi-Babri Masjid complex at Ayodhya on 6th December 1992 involving the destruction of the Ram Janma Bhoomi-Babri Masjid structure;
- (b) the role played by the Chief Minister, Members of the Council of Ministers, officials of the Government of Uttar Pradesh and by the individuals, concerned organisations and agencies in, or in connection with, the destruction of the Ram Janma Bhoomi Babri Masjid structure;
- (c) the deficiencies in the security measures and other arrangements as prescribed or operated in practice by the Government of Uttar Pradesh which might have contributed to the events that took place in the Ram Janma Bhoomi-Babri Masjid complex, Ayodhya town and Faizabad on 6th December, 1992;
- (d) the sequence of events leading to, and all the facts and circumstances relating to, the assault on media persons at Ayodhya on 6th December, 1992; and
- (e) any other matters related to the subject of inquiry.

The present tenure of the Commission is upto 30.6.1999.

3-5B

SC/ST/03e

Tribals in the Country

55. COL. SONA RAM CHOUDHARY : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether the condition of tribals have not

improved inspite of development of Tribals Sub Plan being under implementation;

- (b) if so, the details thereof, State-wise;

(c) the amount allocated and spent under development of Sub-Plan during the last three years, State-wise;

(d) the details of procedure being followed by the Government for allocation of funds and monitoring the progress of works; and

- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) No, Sir.

- (b) Does not arise.

(c) Statements laid on the table of the House. Statement I to III.

(d) Under the Tribal Sub-plan strategy a number of development schemes has been evolved over the years to bring Scheduled Tribes up on the ladder of development. One of the corner stone of the strategy has been the attempt to earmark funds for Tribal Sub-plan which should be atleast equal to the Scheduled Tribe population percentage for the respective State/UT. Special Central Assistance (S.C.A.) and grants under Article 275 (I) of the Constitution are provided as an additive to the TSP States/UTs and for improving the level of Administration, respectively, giving adequate weightage to backwardness and tribal concentration.

In order to check diversion of funds, the States have been asked to adopt Maharashtra Model under which entire TSP fund are placed at the disposal of State Welfare Department, which inturn, will be responsible for inter-sectoral prioritisation and allocation of funds to the various departments.

For monitoring the programmes, States and Centre Governments have monitoring cells to monitor the programmes, which are being implemented in the field.

- (e) Does not arise.

Statement-I

(Rs. in Crores)

S. No.	State/UT	1995-96		1996-97		1997-98		1998-99	
		Amount allocated	Amount spent	Amount allocated	Amount spent	Amount allocated	Amount spent	Amount allocated	Amount spent
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	125.88	69.89	55.19	55.20	191.93	\$	\$	TSP Meeting not held during
2.	Assam	147.00	114.65	113.68	116.07*	132.65	\$	\$	the year 1998-99